

State	Complaint	Action Taken by the Government
NCT Delhi	A complaint was received from Delhi Jan Kalyan Vikas Manch, Mangolpuri regarding supply of substandard foodgrains from FSD Ghevra with the connivance of depot incharge FSD Ghevra and incharge of Delhi State Civil Supplies Corporation in July 2014	The complaint was forwarded to CMD, FCI and Secretary, Food & Civil Supplies, Government of NCT Delhi to get the complaint investigated and to ensure supply good quality foodgrains to be issued under PDS.
Odisha	A complaint has been received from Shri Ganesh Lal Aggarawal, Sr. Citizen, Sambalpur, Odisha regarding supply of poor quality of rice under PDS in October 2014.	The complaint was investigated by an officer of this Department and not found to be true.
Kerala	A complaint has been received in FCI from Kerala State Civil Supplies Corporation Ltd, North Paravur Depot regarding supply of 17 bags of rice from FSD Angamally for Mid Day Meal Scheme in October 2014.	FCI has informed that the complaint was not found to be true.
Madhya Pradesh	CBI Jabalpur Branch has forwarded a complaint to FCI made by Sh. Santosh Shrivastava, resident of Narsinghpure (MP) regarding supply of poor quality foodgrains in PDS.	General Manager (Region) FCI, Madhya Pradesh has been requested to investigate the matter.

Distribution of excess foodgrains

2638. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the excess stock foodgrains in FCI godowns is leading to mere escalation of costs and wastage, if so, the details thereof; and

(b) the steps being taken by Government for early distribution and utilization of these foodgrains to the needy people through programmes including Integrated Child Development Service, Mid-day-Meal Scheme, Sampoorna Grameen Rozgar Yojana and National Food for Work Programme?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) Yes, Sir. Storage of excess foodgrains by Food Corporation of India (FCI) over and above buffer norms leads to increase in carrying cost, which consists of storage charges and interest cost for blocked capital. Foodgrains are stored by FCI in a prescribed scientific manner in covered godowns and Cover and Plinth (CAP) storage and due care is taken to ensure quality of grain all the times. However, foodgrains, being a perishable commodity, some quantity become non-issuable due to various reasons such as:

- Longer storage period.
- Transit damages *viz.* enroute damage in wagon/truck due to contamination, wagon roof leakage, etc.
- Natural calamities like cyclone/ floods.
- Negligence of officials/officers, for which suitable disciplinary action is invariably taken, wherever found guilty.

(b) It is submitted that Government has been providing foodgrains at subsidized rates under Targeted Public Distribution System (TPDS) and other Welfare Schemes (OWS) including Integrated Child Development Service and Mid-day-Meal Scheme. It is also submitted that in order to further enlarge the coverage of TPDS, Government of India has implemented National Food Security Scheme since July, 2013 and till now 11 States have already implemented the Scheme. Under NFSS, rice, wheat and coarse grain are issued at highly subsidised rates of ₹ 3/2/1 per kg respectively. In 2014-15, Government of India has so far allocated a quantity of 614.53 lakh tonnes of foodgrains under TPDS and OWS. Government of India has also taken a policy decision to offload the stock of foodgrains over and above buffer norms through open sale in domestic markets or through exports.

In so far as allocation of foodgrains under Sampoorna Grameen Rozgar Yojana and National Food for Work Programme is concerned, it is submitted that these Schemes have since been discontinued and hence no allocation of foodgrains is being done for these Schemes now.